

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

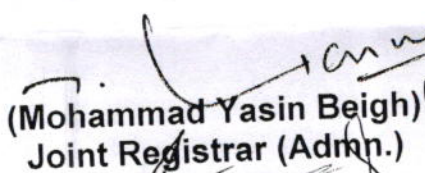
No: 351 Dated: 02/06/2018

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Farman Ali
S/O Ali Mohd Magrey
R/O Attoo, Kulgam
A/P H.No.12-A, Special Government Quarters, Gandhi Nagar, Jammu

vide Notification No.745 dated 02.12.2016 has been declared as Absolute/Final.

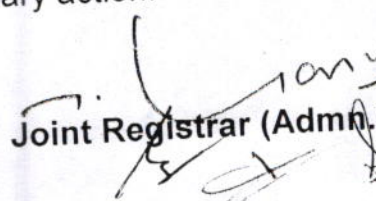
By Order


(Mohammad Yasin Beigh) 02-06-2018
Joint Registrar (Admn.)

No: 893339/LP Dated: 02/06/2018

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu /Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu /Srinagar.
5. President District Bar Association, Kulgam.
6. In-Charge N.I.C High Court of J&K, Srinagar for uploading on the website.
7. Mr. Farman Ali, Advocate.
..... for information and necessary action.


Joint Registrar (Admn.) 02-06-2018